

**Mr. Deputy-Speaker:** It is a matter of opinion.

**Shri Swaran Singh:** The action of the people there, the crowds, on various occasions has been highly objectionable and the Indonesian Government has signally failed to control it. But I would strongly urge, let us not try to read in the situation something which at any rate at the moment does not exist.

11.25 hrs.

#### PAPERS LAID ON THE TABLE

##### NOTIFICATION UNDER COMPANIES ACT

**The Minister of Finance (Shri T. T. Krishnamachari):** I beg to lay on the Table a copy of Notification No. GSR 1332 dated the 11th September, 1965, under sub-section (3) of section 620A of the Companies Act, 1956. [Placed in Library. See No. LT-4853/65].

##### ANNUAL ACCOUNTS OF THE UNIVERSITY GRANTS COMMISSION TOGETHER WITH THE AUDIT REPORT THEREON

**The Deputy Minister in the Ministry of Education (Shri Bhakti Darshan):** Sir, on behalf of Shri M.C. Chagla, I beg to lay on the Table a copy of the Annual Accounts of the University Grant Commission for the year 1963-64 together with the Audit Report thereon, under sub-section (4) of section 19 of the University Grants Commission Act, 1956. [Placed in Library. See No. LT-4854/65].

##### HIGH COURT JUDGES TRAVELLING ALLOWANCE (AMENDMENT) RULES, 1965

**The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao):** Sir, on behalf of Shri Hathi I beg to lay on the Table a copy of the High Court Judges Travelling Allowance (Amendment) Rules, 1965, published in Noti-

fication No. G.S.R. 730 dated the 15th May, 1965, as corrected by G.S.R. 784 dated the 5th June, 1965, under sub-section (3) of section 24 of the High Court Judges (Condition of Service) Act, 1951. [Placed in Library. See No. LT-4855/65.]

#### KERALA APPROPRIATION (NO. 3) BILL\*, 1965

**The Minister of Finance (Shri T. T. Krishnamachari):** Sir, I beg to move for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of the State of Kerala to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1962, in excess of the amounts granted for those services and for that year.

**Mr. Deputy-Speaker:** The question is:

"That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of the State of Kerala to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1962, in excess of the amounts granted for those services and for that year."

*The motion was adopted.*

**Shri T. T. Krishnamachari:** Sir, I introduce the Bill.

11.26½ hrs.

#### KERALA APPROPRIATION (NO. 4) BILL\*, 1965.

**The Minister of Finance (Shri T. T. Krishnamachari):** Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of

\*Published in the Gazette of India Extraordinary, Part II, section 2, dated 15-9-65.

†Introduced with the recommendation of the President.